

**Resolution recommending the Qualification of Drugs Controllers**

616. SHRI M. V. CHANDRA SHEKHARA MURTHY: Will the Minister of HEALTH be pleased to state:

(a) whether the Central Council of Health at its meeting held in October, 1967 had passed a resolution recommending the qualifications of Drugs Controllers and the same was recommended by the Mukhopadhyay Committee;

(b) if so, whether Government have accepted these recommendations and had framed a Rule laying down the qualifications and experiences of Drugs Controllers and directed the State Governments during September, 1976 to adopt the same;

(c) if so, whether, in spite of the recommendations of the Committee and Government acceptance to it, some junior persons against whom corruption charges are under investigation being considered for promotion and ignoring the senior persons who fulfil the qualification; and

(d) if so, whether any directive has been issued to the concerned authorities not to overrule the recommendations of the Committee as adopted by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR):

(a) Yes.

(b) Government have accepted the said recommendation. However, a Rule laying down the qualifications and experience for State Drug Controllers cannot be framed until the Drugs and Cosmetics Act is amended to make a specific provision empowering the Central Government to prescribe qualifications of these authorities. However, in September, 1974 (not 1975) a letter was sent to all State Governments in which it was suggested that the State Governments may appoint as licencing authority a person who is a Graduate in Medicine

or Science with Chemistry as a principal subject or Pharmacy or Pharmaceutical Chemistry of a recognised University and has at least 5 years experience in dealing with problems connected with drug standardisation and controlling standard of drugs or manufacture or testing of drugs.

(c) Government have no information in this regard.

(d) Does not arise.

12 hrs.

**RE: CALLING ATTENTION**

MR. SPEAKER: I have to inform the House that Minister of State for Home Affairs (Shri P. Venkatasubbiah) has requested that the Calling Attention regarding disturbances in Tripura may be taken up after 5 P.M. today, as the Minister of Home Affairs would be returning around this time and it would take some time to prepare the statement after the arrival of the Minister. So, I think, there is no objection to it. This can be taken up at 5-30 P.M. today.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, you have not made any mention about my Adjournment Motion, about supply of foreign arms in Tripura.

MR. SPEAKER: I am getting information.

SHRI JYOTIRMOY BOSU: There is a total failure of the Research and Analysis Wing and Intelligence Bureau with regard to checking of infiltrators and supply of foreign arms.

SHRI ATAL BIHARI VAJPAYEE: (New Delhi): At what time, Sir?

MR. SPEAKER: 5-30 P.M.

SHRI ATAL BIHARI VAJPAYEE: Too late.

MR. SPEAKER: Make it 5 P.M. It will be taken up at 5 P. M.

**PROF. MADHU DANDAVATE**  
(Rajapur): There is a Privilege issue which I have raised.

**MR. SPEAKER:** I will tell you.

**SHRI HARIKESH BAHADUR**  
(Gorakhpur): Sir, this is a very dangerous letter and it is clearly written that they will definitely kill Shahi Imam, Atal Bihari Vajpayee, Chaudhuri Saheb, Jagjivan Ram, Mr. Bahuguna, Mr. Chandrashekhar and so on. If was an anonymous letter addressed to Shahi Imam of Jama Masjid.

**MR. SPEAKER:** You can hand it over.

*(Interruptions)\*\**

**MR. SPEAKER:** Nothing will go on record.

Order please. Now, Papers to be laid on the Table.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO):**

#### PASSPORTS (AMENDMENT) RULES, 1980

I beg to lay on the Table a copy of the Passports (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 246(E) in Gazette of India dated the 3rd May, 1980, under sub-section (3) of section 24 of the Pass-

ports Act, 1967. [Placed in Library, See No. LT-828/80]

**MOTOR VEHICLE: (NATIONAL PERMITS) AMENDMENT RULES, 1980, REVIEW AND ANNUAL REPORT OF SHIPPING CORPORATION OF INDIA LTD., BOMBAY (FOR 1978-79.**

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI BHISHMA NARAIN SINGH):** On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

(1) A copy of the Motor Vehicles (National Permits) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. GSR 336 in Gazette of India dated the 22nd March, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-829/80]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-830/80]

**STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN IN LOK SABHA.**

**SHRI BHISHMA NARAIN SINGH:** I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by

\*\*Not recorded.